

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/856/2021**

This the 01st day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Irshad Ahmad Qadiri, Age 41 years, S/o peer Yahya Shah Qadiri, R/o Hazratbal, Srinagar, Kashmir

.....Applicant

(Advocate:- M/s S.H. Thakur-**Not Present**)

**Versus**

1. State of Jammu and Kashmir through Commissioner-cum-Secretary, Health and Medical Education Department, Govt. of J&K, Civil Secretariat, Srinagar/Jammu and 5 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. On the last listed date also i.e. 25.02.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 01.03.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**